

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 216
IA No. 46/JPR/2024
CP No. (IB)- 42/95/JPR/2023
Under Section 95 of IBC, 2016

In the matter of:

Stressed Assets Stabilisation Fund (SASF) ... Applicant/Creditor
Versus

Ajit Chand Srimal (PG to CD-Ace Laboratories Ltd.)
...Guarantor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Ashish Tiwari, Adv.
For the Respondent : Amol Vyas, Adv.
Danish Akhtar, Adv.

ORDER

IA No. 46/JPR/2024

Mr. Ashish Tiwari, Adv. appearing on behalf of the Applicant. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent submits that reply to the application has been filed electronically. However, physical copy is not before us today. Learned counsel for the Respondent is directed to file the physical copy of the reply within 7 days with an advance copy to the other side. List the matter for arguments on 05.06.2024.


Sdr

(Rajeev Mehrotra)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

May 03, 2024

M.S.